

Provident Fund of Workers of Bokaro Steel Plant

10058. SHRI RAM BAHADUR SINGH: Will the Minister of LABOUR be pleased to state:

(a) whether the Bokaro Steel Plant authorities do not deposit the EPF contributions of the contractors labour with the EPF authorities;

(b) if so, whether it is also a fact that the Bokaro Steel Plant authorities do not maintain a record of the recoveries of Provident Fund from daily workers;

(c) if so, whether the authorities of Bokaro Steel Plant also do not keep any account of the P.F. amount deducted by them from their workers;

(d) if so, the details thereof; and

(e) the steps taken to safeguard the interests of workers and proper maintenance of the P.F. accounts?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI JAGDISH TYTLER): (a) According to the providing fund authorities, M/s. Bokaro Steel Plant is an exempted establishment under the E.P.F. Act and is maintaining the providing fund account of its employees through a trust under the name and style of "Bokaro Steel Employees Provident Fund Trust". They are also reported to be maintaining the provident fund accounts of certain contractors' establishment.

(b) M/s. Bokaro Steel Plant is reported to be keeping complete records of provident fund amount recovered from employees including daily wages workers;

(c) and (d). Do not arise;

(e) The E.P.F. authorities keep a watch on the functioning of the exempted fund through periodical inspections and when any violation of the provisions of the Act or Scheme is noticed, immediate action is taken to have the same rectified.

De-Reservation Procedure Followed by V.S.P.

10059. SHRI KALI PRASAD PANDEY: Will the Minister of STEEL AND MINES be pleased to state:

(a) the de-reservation procedure followed by Visakhapatnam Steel Project;

(b) the number of cadre/post-wise Executives and Non-Executives posts de-reserved during the last three years;

(c) whether the instructions of Department of Personnel vide Memo. No. 36011/8/84-Estt. (SCT) dated 17 October, 1986 were followed in regard to recruitment of Junior Managers (Finance) and if not, the reasons therefor; and

(d) the number of vacancies required to be reserved as per Government directives and actually filled by SC/ST candidates in Systems Department?

THE MINISTER OF STATE IN THE DEPARTMENT OF STEEL IN THE MINISTRY OF STEEL AND MINES (SHRI YOGENDRA MAKWANA): (a) The de-reservation procedure laid down in the Presidential Directives is followed by Visakhapatnam Steel Project.

(b) 10 posts of Junior Manager (Finance & Accounts) and 44 posts of Management Trainee (Technical) were de-reserved during the year 1985, 1986 and 1987.

(c) The instructions issued by the

Department of Personnel were followed by V.S.P.

(d) In the direct recruitment made in the Systems Department, 5 vacancies were reserved for Scheduled Castes/Scheduled Tribes. No Scheduled Caste/Scheduled Tribe candidate was, however, appointed

Application of Labour Laws to Contract Labour Engaged by M/s. Hindustan Lever Ltd. and M/s. Lipton India Ltd.

10060. SHRI INDRAJIT GUPTA: Will the Minister of LABOUR be pleased to state:

(a) whether Government are aware that M/s Hindustan Lever Limited and Lipton India Limited, with the same management, have substituted contract labour all over the country engaged in the work of storage, stacking, repacking, despatching of goods, invoicing and banking;

(b) whether this substitution has taken place under the cover of Clearing the Forwarding Agents all over the country;

(c) whether M/s Hindustan Lever Limited has been held responsible for compliance of the provisions of the Provident Fund relating to the said employees; and

(d) if so, the steps Government propose to take to bring the said employees under the umbrella of all labour welfare and social security laws?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI JAGDISH TYTLER): (a) to (d) Information is being collected and will be laid on the Table of the House.

Unfair Labour Practice by M/s Lipton India Ltd. and M/s Hindustan Lever Ltd.

10061. SHRIMATI GEETA MUKHER-

JEE: Will the Minister of LABOUR be pleased to state:

(a) whether M/s. Lipton India Limited and M/s. Hindustan Lever Limited companies having the same management, are engaged in the process of disposal of their large units in the country;

(b) if so, whether the organised labour under the said managements has been directly hit by such unfair labour practices; and

(c) if so, the steps Government propose to take in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI JAGDISH TYTLER): (a) to (c). According to available information, the Hindustan lever Limited entered into an Agreement of Sale on 23.11.83 with Lipton India Limited for the sale of four of its Undertakings as going concerns. Two of these Undertakings are engaged in the manufacture of edible fats and are located at Ghaziabad in Uttar Pradesh and Tiruchirapally in Tamil Nadu. The third Undertaking is a Dairy situated at Etah in Uttar Pradesh. The fourth Undertaking is engaged in the manufacture and sale of animal and poultry feeds and comprises of several satellite plant, and two Branch Offices located in different parts of India. The transfer deed was signed on 11.5.1984. As an integral part of the transfer of four Undertakings as going concerns, the services of employees in the management and non-management Cadre of four Undertakings have been transferred to Lipton India Limited, with continuity of past service and full protection to their existing terms and conditions. The concerned employees have been advised of this fact by general notices and individual communications.

Cultural Organisations in Delhi

10062. SHRI D.P. YADAV: Will the